

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 788 of 2020

IN THE MATTER OF:

Vijender Goel

...Appellant

Versus

VMA Chemicals Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Sanjay Kr. Maria and Mr. Anant Vijay Maria,
Advocates.**

For Respondent:

ORDER
(Through Virtual Mode)

17.09.2020: Disputing the finding recorded by the Adjudicating Authority (National Company Law Tribunal), New Delhi Bench III in the impugned order that the Operational Creditor has failed to prove delivery of notice of demand on the Corporate Debtor, it is submitted by Shri Sanjay Kr. Maria, Advocate representing the Operational Creditor that the Adjudicating Authority has overlooked the certification for delivery of the demand notice issued by 'Shri Maruti Courier Services Company' and the finding is unsustainable.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Cont'd..../

List the matter 'for admission (after notice)' on **4th November, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc